

[Translation]

Global Computerised Reservation System

531. SHRI RAM SINGH KASHWAN:

SHRI SATYA DEO SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines and the Air India propose to make arrangements to provide training to the travel agents to enable them to use the Global Computerised Reservation System;

(b) if so, the details thereof; and

(c) the time by which this training is likely to be provided?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c) Training of staff of travel agencies was started in August, 1994; staff of 130 travel agencies have so far been trained. This is an on-going process.

Fake Share Certificates

532. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have evolved any method to assess and exercise vigilance in checking the circulation of fake share certificates in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) It is not feasible to make an assessment about the extent of circulation of fake share certificates in the country. However, Government and other concerned agencies such as the Stock Exchanges are keeping a continual vigilance to contain the circulation of fake share certificates.

Disclosure of Information about Shares

533. SHRIMATI KRISHNENDRA KAUR (DEEPA):

SHRI MANORANJAN BHAKTA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India has notified regulations on substantial acquisition of shares and takeover;

(b) if so, the main objectives of these regulations;

(c) the details of mechanism through which the disclosures will be monitored;

(d) whether the Government have received a large number of representations against these regulations; and

(e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) The main objective of these regulations is to provide greater transparency in the acquisition of shares and the takeovers of companies through a

system of disclosure with a view to protecting investors.

(c) The periodic disclosures that are required to be made by an acquirer on acquiring a certain minimum percent of shares in a company will be monitored by the Stock Exchanges and the Securities and Exchange Board of India (SEBI). The regulations empower SEBI to investigate into complaints received from any investor or carry out *suo moto* inspection for any breach of the regulations.

(d) No, Sir.

(e) Does not arise.

Tax Evasion Cases

534. SHRI JANARDAN MISRA:

SHRI SULTAN SALAHUDDIN OWAIISI:

SHRI KASHIRAM RANA:

SHRI BRAHMANAND MANDAL:

SHRI ARVIND TRIVEDI:

SHRI PANKAJ CHOWDHARY:

SHRI CHANDRESH PATEL:

Will the Minister of FINANCE be pleased to state:

(a) the number of Income Tax raids conducted to unearth cases of tax evasion during the last three months, State-wise;

(b) the details of incriminating documents, accounts, gold, silver and other benami accounts found/seized during these raids;

(c) the number of persons prosecuted/convicted in this regard; and

(d) the preventive steps being taken by the Government to check tax evasion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b) Relevant details are given in the enclosed statement.

(c) No prosecution as yet has been launched in cases where searches were conducted during the last three months.

(d) Combating tax evasion is a continuous process inherent in any economy. The Government has been taking necessary legislative, fiscal and administrative measures, as deemed appropriate from time to time to curb the generation of black money. Income-tax Act, 1961 contains a number of provisions aimed at curbing the generation of black money. These include, inter-alia, provisions regarding compulsory maintenance and audit of accounts in appropriate cases under sections 44AA and 44AB, restrictions on cash transactions under sections 40A(3), 269SS and 269T, preemptive purchase of properties under Chapter XXC, provisions regarding penalties and prosecutions for punishing tax defaulters etc. The Act also contains provisions regarding summons, surveys, searches and other investigations to detect tax evasion. These provisions are resorted to in appropriate cases of tax evasion.

Statement

Information Regarding Searches Conducted during the period from September, 1994 to November, 1994

(Rs. in lakhs)

State	No. of searches conducted	Value of assets seized			
		Cash	Jewellery	Others	Total
Andhra Pradesh	92	121.50	123.27	1016.86	1261.63
Assam (ONER)	—	—	—	—	—
Bihar	20	67.14	—	101.62	168.76
Delhi	105	64.60	13.06	34.56	112.22
Goa	—	—	—	—	—
Gujarat	157	171.60	260.73	829.59	1261.92
Haryana	37	44.60	—	34.05	78.65
Himachal Pradesh	—	—	—	—	—
Jammu & Kashmir	—	—	—	—	—
Karnataka	54	74.81	13.34	344.40	432.55
Kerala	16	16.38	24.34	156.68	197.40
Madhya Pradesh	7	38.97	6.18	152.42	197.57
Maharashtra	382	455.97	376.46	2111.28	2943.71
Orissa	4	0.21	—	6.38	6.59
Pondicherry	—	—	—	—	—
Punjab	79	69.35	149.85	233.93	453.13
Rajasthan	64	55.19	85.70	317.90	458.79
Tamil Nadu	69	134.23	203.12	135.85	473.20
Uttar Pradesh	64	105.34	45.90	314.82	466.06
West Bengal	135	207.97	306.29	1013.40	1527.66
	1285	1627.86	1608.24	6803.74	10039.84

[Translation]

Mahila Co-operative Banks in Uttar Pradesh

535. SHRI RAM BADAN: Will the Minister of FINANCE be pleased to state:

(a) the number of the Mahila Co-operative Banks functioning in Uttar Pradesh;

(b) whether the Union Government have received any request from the Government of Uttar Pradesh for opening more such banks; and

(c) if so, the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

[English]

Offices of Assistant Labour Commissioner

536. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have formulated guidelines for shifting offices of Assistant Labour Commissioner from one place to another;

(b) if so, the details thereof;

(c) whether the Government have any proposal to shift the offices of any Assistant Labour Commissioner in any of the Southern State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) & (d) A proposal to shift the office of Assistant Labour Commissioner (Central) Kolar Gold Field to Hubli in Karnataka is under consideration.

[Translation]

Interim relief to Government Employees

537. SHRI NARAIN SINGH CHAUDHRI:

SHR: SURYA NARAYAN YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Confederation of Central Government Employees has demanded the next instalment of Interim Relief for Government Employees;

(b) if so, the details thereof;

(c) if not, whether the Government propose to